

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

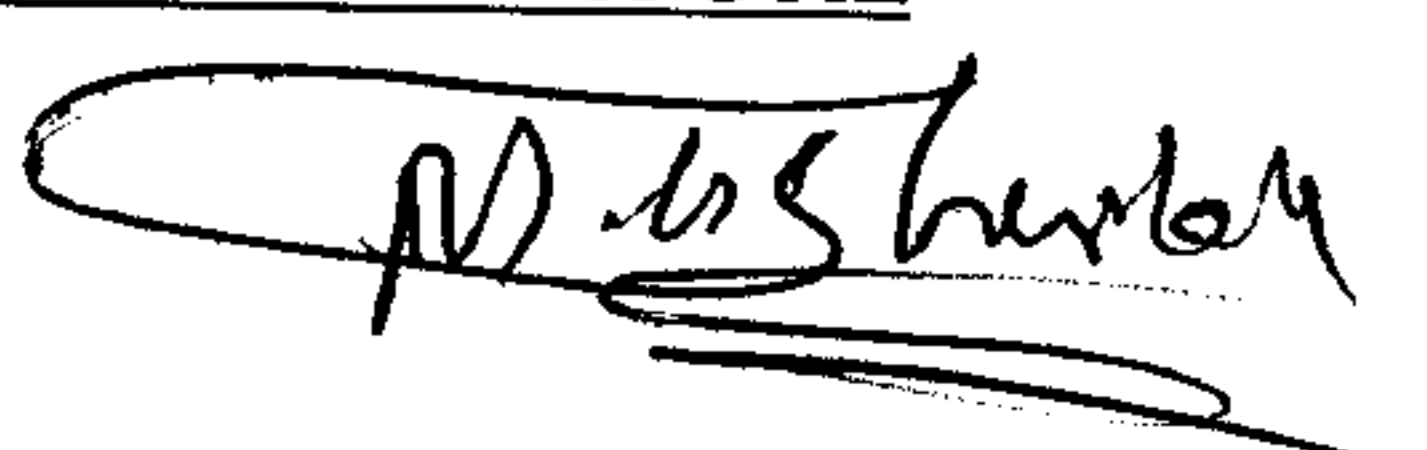
Co. Appeal No. 322/252/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: Anand Radheshyam Tripathi  
(Hello Educare Pvt. Ltd.)  
V/s.  
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MOHAMMED AKRAM G-SHAIKH	Adv.	Appellant	
2.				

**ORDER**

Advocate Mohammed Akram G Shaikh is present for the Appellant.


The representation of the ROC is received.


No representation is received from the Income Tax Department, even after the issuance of the notice.

The appellant submitted that it is not a shell company and no unusual transaction took place during the demonetisation period. The said averment has been given in the appeal.

Heard the appellant.

The order is reserved.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**  
Dated this the 31<sup>st</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**